

Installation of New T.V. Stations

5103. SHRI MADHAVRAO SCINDIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) details of the T.V. coverage expected to be expanded during the next two years;

(b) its break up for different regions of the country particularly of Central region covering Madhya Pradesh;

(c) whether the expansion programme is being worked out and implemented in phases; and

(d) if so, salient features thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (d). A permanent tower at Lucknow, a TV Centre at Jullundur and a TV Relay Centre at Kanpur are likely to be commissioned during the next two years. While the Lucknow Centre will cover an additional range of 15 kms., the Jullundur and Kanpur Centres will have a range of 80 kms. in Punjab and part of Himachal Pradesh and 75 kms. in Uttar Pradesh respectively. The existing TV coverage in the other regions of the country including Madhya Pradesh is not likely to be further extended during the next two years.

Family Accommodation for Armed Forces Personnel

5104. SHRI MADHAVRAO SCINDIA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is fact that family accommodation for the Armed Forces Personnel in Headquarters, Cantonments, etc., is not adequate to meet the demands for the same;

(b) if so, whether as a result the authorities have accommodation from private house owners in these areas on hire basis to accommodate the personnel but the charges are generally higher than what it is for similar type

of accommodation provided in Civil Services;

(c) if so, whether it is also a fact that as a result of this Defence Administration has to bear heavy financial burden; and

(d) if so, what steps are being taken to make sufficient accommodation available at cheaper rates?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (d). There is deficiency in married accommodation for members of the Armed Forces. To make up this deficiency, hiring of private houses has to be resorted to. Rents paid for houses hired depend upon the scale of accommodation provided, the prevalent market rents in the locality etc. The rent is fixed by a board of officers taking all factors into account and the local civil authorities are also associated with it. The question of rent being excessive or the Defence Ministry having to bear extra burden, therefore, does not arise.

As indicated in page 19 of the Annual Report of the Ministry of Defence for 77-78 and in answer to Unstarred Question No. 8188 given in Lok Sabha on 26-4-1978, the existing deficiencies are to be made up over a period of 13 years from 1978-79 at an estimated cost of Rs. 500 crores at current price level. The need to hire civilian houses will continue to exist till the existing deficiencies are made up under the overall plan.

Withdrawal of Permits issued by D.T.C.

5105. SHRI MADHAVRAO SCINDIA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Delhi Transport Corporation is considering to withdraw the permits issued in previous years to private bus owners which were issued on contract basis for augmentation of bus services in the capital;

(b) if so, the number of private buses to be withdrawn plying on DTC routes; and

(c) whether Government propose to purchase new buses to make up the shortages and if so, the number of buses likely to be purchased and funds needed for the purpose?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir. There is no proposal to reduce the number of private buses operating under the control of the D.T.C. during the current financial year.

(b) Does not arise.

(c) 237 new buses are proposed to be purchased during the current financial year, including 94 for replacement of old buses. A provision of Rs. 3.85 crores has been made in the current year's budget for this purpose.

Warrants against released Naxalites

5106. SHRI C. K. CHANDRAPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the West Bengal Government has re-issued fresh warrants against the Naxalites who are already freed; and

(b) if so, the reasons and Union Government's reaction thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) Does not arise.

Letters of Intent to Kerala Government

5107. SHRI C. K. CHANDRAPPAN: Will the Minister of INDUSTRY be pleased to state:

(a) how many projects State Government of Kerala are going to set up during Sixth Five Year Plan;

(b) what sort of help Central Government are rendering for industrial development in Kerala; and

(c) how many letters of intent Government have sanctioned so far to Kerala Government since the formation of United Front Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The Sixth Five Year Plan (1978-83) of the State Governments, including Kerala, are yet to be finalised.

(b) The Central Government encourages setting up of industries in backward areas in all States, including Kerala, through the Central Investment Subsidy Scheme. In the years 1976-77 and 1977-78, Rs. 19.31 lakhs and Rs. 128.22 lakhs respectively were reimbursed to the State Government under this scheme. The Central Government also allotted Rs. 25 lakhs to Kerala Government under the Margin/Seed Money Scheme in 1977-78. A sum of Rs. 96.25 lakhs has been sanctioned for establishment of 11 District Industries Centres in the State, during the current financial year.

(c) The total number of letters of intent issued between 1st January, 1977 and 20th June, 1978, for setting up of industries in Kerala, is 24. This includes 8 letters of intent issued in favour of the State Industrial Development Corporation of Kerala (a Government of Kerala Undertaking).